

# HIGH COURT OF JUDICATURE, MADRAS

## NOTIFICATION (R.O.C.No.1/Rec. Cell/ 2014)

**Post:** Civil Judge in the Puducherry Judicial Service

**1. Pay: Rs.27700-770-33090-920-40450-1080-44770 (Revised)**

APPLICATIONS are invited by the **High Court of Judicature, Madras** for appointment against **eight vacancies** in the post of Civil Judge in the Puducherry Judicial Service to be made by **direct recruitment** under the provisions of the Puducherry Judicial Service (Cadre and Recruitment) Rules, 2008.

The distribution of the said vacancies is as follows

Unreserved	-	5
Other Backward Classes	-	2
Scheduled Caste	-	1
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Total	-	8
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**2. RESERVATION:**

The reservation of posts for Scheduled Castes / Schedule Tribes / Other Backward Classes (OBC) candidates, shall be in accordance with the orders issued by the Central Government from time to time.

**3. DATE OF NOTIFICATION : 23.11.2014.**

**4. AGE (as on 1<sup>st</sup> July 2014.)**

**(a) For practising Advocates / Pleaders and Assistant Public Prosecutors:**

- (i)** For reserved categories : Must have attained the age of **25** years and must not have attained the age of **40** years.
- (ii)** In case of Others : Must have attained the age of **25** years and must not have attained the age of **35** years

**(b) For Fresh Law Graduates:**

For all categories : Must have attained the age of **22** years and must not have completed the age of **27** years

**5. QUALIFICATION:** The candidate should, on the date of this Notification (i.e. 23.11.2014) possess the following or equivalent qualifications:

**I** Must be Citizen of India.

**II (a)** Must possess a Degree in Law of a University in India established or incorporated by or under a Central Act or a State Act or an Institution recognized by the University Grants Commission, or any other equivalent qualification and got enrolled as an Advocate under a State Bar Council established under the Advocates Act, 1961.

and

**(b)** Must be practising as an Advocate or Pleader in the High Court or Courts subordinate thereto and must have so practised for not less than 3 years on the date of this Notification, viz., 23.11.2014.

or

Must be an Assistant Public Prosecutor having not less than 3 years of experience as an Advocate and / or Assistant Public Prosecutor.

or

Must be a fresh Law Graduate possessing a Degree in Law from a recognized University as mentioned in clause II (a) above, who is eligible to be enrolled as an Advocate and who has secured overall percentage of 50% marks in acquiring such a Law Degree in case of Open Categories and 45% in respect of other Reserved Categories. Fresh Law Graduates are those who have obtained the Degree of Law within a period of three years prior to the date of Notification.

**6. FEE: Rs.500/-**

The fee should be paid only by **Demand Draft drawn in a Nationalised Bank** in favour of the **Registrar General, High Court of Madras payable at Chennai**. Candidates should check up the correctness of the particulars in the Demand Draft enclosed with their applications and if the Demand Draft sent by them is found defective or invalid, their applications will run the risk of being rejected. Fees once paid shall not be refunded. The Demand Draft should have been obtained on or after 23.11.2014.

The candidates belong to S.C/ S.T. are exempted from payment of Fee.

## **7. PROCEDURE FOR SUBMISSION OF APPLICATIONS:**

The applications are to be submitted in two modes, one through e-mail and another by post.

The applications are required to be sent by e-mail, without enclosures. A print out of the application form, along with the enclosures and the demand draft for payment of fee shall also be sent by registered post with acknowledgment due, addressed to the Registrar General, High Court, Chennai 600 104. The procedure for downloading the application form, the procedure for filling it up and the procedure for sending it by e-mail, etc. are indicated by way of instructions given separately.

The hard copy of the application form, along with the enclosures and the demand draft for payment of fees, shall reach the office of the Registrar General, High Court, Chennai 600 104, before 5.00 pm on or before 19.12.2014. The soft copy of the application should also be sent so as to reach the e-mail id given in the instructions sheet provided before 5.00 pm on 19.12.2014.

## **8. (a) PROCEDURE OF SELECTION:**

The process of selection will comprise of a written examination in 4 papers, namely Translation Paper, Law Paper I, Law Paper II and Law Paper III, each for a maximum of 100 marks and a Viva-voce for a maximum of 60 marks. The candidates belonging to Scheduled Castes/Scheduled Tribes should secure a minimum of 30% marks in each of the Papers, to be qualified for Viva-voce. The candidates belonging to OBCs should secure a minimum of 35% marks in each of the Papers to qualify for Viva-voce. The candidates belonging to the General Categories should secure a minimum of 40% marks in each of the Papers to qualify for Viva-voce.

Only those who qualify with the minimum marks prescribed as above in each of the Papers in the written examination will be called for Viva-voce. In the Viva-voce, a candidate should secure a minimum of 18 out of 60 marks to qualify for eventual selection.

The eventual selection will be based upon the combined results of the written examination and Viva-voce, in the order of merit and after applying the rule of reservation.

While Translation Paper and Law Papers II and III relating to writing of judgments in civil and criminal cases will be of descriptive type, Law Paper I covering academic subjects will be of objective type. Therefore, wrong answers may carry negative marks.

**(b) DATE AND CENTRES FOR WRITTEN EXAMINATION:**

The written examination will be held at CHENNAI and PUDUCHERRY as per the Schedule below:

Translation Paper	-	9.30 am to 12.30 pm	on 17.01.2015
Law Paper I	-	2.00 pm to 5.00 pm	on 17.01.2015
Law Paper II	-	9.30 am to 12.30 pm	on 18.01.2015
Law Paper III	-	2.00 pm to 5.00 pm	on 18.01.2015

The venue of examination will be intimated later.

**9. CERTIFICATE OF PHYSICAL FITNESS**

A candidate selected for appointment to the post will be required to produce a certificate of physical fitness with the standard prescribed for the Indian Administrative Service.

**10. TRAINING AND TESTS etc.,:**

Every person appointed to the post shall undergo training as may be formulated by the High Court and shall within the period of probation of two years, pass the Account Test for Executive Officers.

**11. LIST OF DOCUMENTS TO BE ENCLOSED TO THE HARD COPY OF THE APPLICATION FORM**

While the soft copy of the application form sent through e-mail need not be accompanied by any document as attachment, the hard copy of the application form shall be accompanied by xerox copies of the following documents:

**I. For practicing Advocates / Pleaders and Assistant Public Prosecutors:**

1. Attested copy of Law Degree / Provisional Certificate.
2. Attested copy of Enrollment Certificate from the Bar Council
3. Attested copy of evidence of age (S.S.L.C / H.S.C. Mark Sheet / Transfer Certificate).

4. Attested copy of evidence of Educational qualification and Practical experience (The Certificate regarding practical experience should conform to the requirements noticed under paragraph 5 of the Notification).
5. Attested copy of evidence of Tamil / French qualification (Marks sheet showing evidence of having passed in Tamil/French(i.e. S.S.L.C / H.S.C).
6. Attested copy of Community Certificate.
7. A Certificate of Character and Conduct, obtained from a responsible person but not being a relative but who is well-acquainted with the candidate in private life, on or after 23.11.2014. (original)
8. A Certificate indicating the length of his /her practice as an Advocate or Pleader, obtained from the Presiding Officer of the Court in which he / she is actually practising. (original) [applicable to practising lawyers]
9. If he/she is an Assistant Public Prosecutor, Grade-I or Grade II a Certificate indicating the length of his / her service as such obtained from the Collector / Director of Prosecution / Assistant Director of Prosecution concerned as the case may be, original along with xerox copy of his / her enrollment certificate and the period of practice as an Advocate before appointment.

## **II. For Fresh Law Graduates.**

1. Attested copy of Law Degree / Provisional Certificate
2. Attested copy of Bar Council Enrollment certificate or a certificate to the effect that he/she is eligible to be enrolled as an Advocate.
3. Attested copy of Consolidated Statement of Marks or Statement of Marks for all semesters. In the case of Open Categories, evidence to show that he/she has secured overall percentage of 50% marks in acquiring such a Law Degree in case of other reserved categories, an average of 45% marks.
4. Attested copy of Evidence of age (S.S.L.C / H.S.C, Mark Sheet / Transfer Certificate).
5. Attested copy of Evidence of Tamil / French qualification (Marks sheet showing evidence of having passed in Tamil/French(i.e. S.S.L.C / H.S.C).
6. Attested copy of Community Certificate.
7. Attested copy of Certificate of Character and Conduct obtained from the Head of Institution in which the candidate last studied / studying.
8. A Certificate of Character and Conduct, obtained from a responsible person but not being a relative but who is well-acquainted with the candidate in private life, on or after 23.11.2014 (original)

The originals of the xerox copies of the above documents should be kept ready by the candidates immediately after the announcement of the results of the written examination, so that they may be produced by the candidates selected for viva-voce, at the time of appearing for viva-voce.

**The scheme of the examination and viva-voce and the syllabus for the written examination and viva-voce are indicated in Annexure I and II. Candidates are requested to go through them carefully.**

High Court, Madras.  
Dated: 23.11.2014.

**Registrar General**

## ANNEXURE – I

### SCHEME OF WRITTEN EXAMINATION AND VIVA-VOCE

Subject	Duration	Maximum Marks	Minimum Marks for a pass in each Paper		
			S.C/S.T	OBC	Others
<b>WRITTEN (Descriptive Type)</b>					
1. Translation Paper	3 Hours	100			
2. Law Paper – I	3 Hours	100	30%	35%	40%
3. Law Paper – II	3 Hours	100			
4. Law Paper – III	3 Hours	100			
Viva-voce	--	60	18 (for all categories of candidates)		

**Note:**

- 1.** Candidates who have secured less than the minimum marks specified above in any paper of the written examination are not eligible for Viva-voce. Candidates who have secured less than the minimum marks prescribed for the Viva-voce are not eligible for selection.
- 2.** The appearance in all papers in written examination and for the Viva-voce is compulsory.
- 3.** The question papers on Law Papers II and III will be set both in English and in Tamil. The candidates are given the option of answering the papers either in English or in Tamil and not in both languages. Since Law Paper I will be of objective type with multiple choices, the question paper will be only in English.
- 4.** The syllabi for the Written Examination and Viva-voce are give in Annexure-II.

## **ANNEXURE – II**

### **SYLLABI FOR THE WRITTEN EXAMINATION AND VIVA-VOCE**

#### **(i) Translation paper:**

There will be one translation paper and the candidates will be required to translate (i) the passages in English into Tamil (or) Malayalam (or) Telugu and likewise, (ii) the passages in Tamil (or) Malayalam (or) Telugu into English at their option.

The passages will be from (1) Depositions (2) Judgments; and (3) Documents.

#### **(ii) Law paper-I:**

The Code of Civil Procedure 1908;  
The Code of Criminal Procedure 1973;  
The Indian Evidence Act, 1872;  
Principles of pleading; and  
The Constitution of India.

#### **(iii) Law paper-II:**

Framing of issues and Writing of Judgments in Civil Cases.

#### **(iv) Law paper-III:**

Framing of charges and Writing of Judgments in Criminal Cases.

#### **(v) Viva-voce:**

The candidate's General Knowledge, Knowledge of law, Grasp of Procedural laws & Principles of Law and suitability for appointment as Civil Judge, shall be tested.